

- THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAH NAWAZ KHAN) : (a) Yes, Sir.

(b) Based on the geology of Bailadila Deposit No. 14, and specifications in the contracts for export of iron ore, certain ore types and qualities are selected in a predetermined manner for mining and treatment in the Ore Preparation plant. Partial blending also takes place in the wagon loading and port stockpile. After the above processing, the quality of lump ore expected is of 65% Fe and as such, the question of further blending with lower grade which is not available at this deposit, does not arise.]

ACCIDENTS IN MINES,

140. SHRI KALYAN ROY: Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the number of accidents in coal and non-coal mines have declined, and if so, the number of persons killed and seriously injured in such accidents in mines in 1969, 1970 and 1971;

(b) what steps Government propose to take to strengthen the Department of the Director General of Mines Safety to reduce the number of accidents ;

(c) whether the scheme of Workmen's Inspectors to inspect the mines on behalf of the miners have been implemented ; and

(d) if not, the reasons therefor and by when the scheme is likely to be implemented ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) The information is given in the Table below :—

	1969	1970	1971
<i>Fatal accidents</i>			
Coal accidents	211	194	199
No. killed	232	212	231
Non-coal Accidents	78	59	66
No. killed	89	67	74
<i>Serious accidents</i>			
Coal accidents	1,650	1,577	1,415
No. injured	1,717	1,625	1,489
Non-coal accidents	861	787	812
No. injured	896	800	830

(b) Proposals for strengthening the Directorate General of Mines Safety are under consideration.

(c) No.

(d) Action is in hand to amend Mines Act, 1952 for the purpose.

[English translations.]

EMPLOYMENT IN ORGANISED AND UNORGANISED INDUSTRIAL SECTORS

141. SHRI BABUBHAI M. CHINAI : Will the Minister of LABOUR AND REHABILITATION be pleased to state.

(a) what was the strength, of employment in organised and unorganised industrial sectors in 1970 and the respective wage bills ; and

(b) what is the minimum and the Maximum wage drawn by Industrial Labour, per month ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) :

(a) According to the information fed under the Employment Market Information Programme of the Directorate General of Employment and Training, the employment in organised sector stood at about 17 millions as on 31st March, 1970. Information about the unorganised sector and the total wage bill is not available.

(b) The wages differ from industry to industry and from area to area. Further, there are differentials based on skill etc. The Labour Bureau attempts to report all major wage fixations in its monthly publication the Indian Labour Journal.

U. S. NAVAL BASE IN PERSIAN GULF

* 142. SHRI S. G. SARDESAI : SHRI M. V. BHADRAM : SHRI BHUPESH GUPTA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government are aware of the reports of the Government of U. S. A.'s move to set up naval bases in the Persian Gulf islands or the Indian Ocean ; and.

(b) if so, what is Government's reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) Yes, Sir. Government is aware that the United States has obtained base facilities at Bahrain in the Persian Gulf. Government is also aware of the facilities in the U. S. Fleet in the island of Diego Garcia as well as the visit of the Seventh Pacific Fleet into the Indian Ocean.

(b) Government policy on the subject has been already indicated in the President's Address to this Session of Parliament. The presence and operation of the fleets of major powers in the Indian Ocean will lead to tension.

and rivalries particularly detrimental to the interests of the littoral states. Government subscribed to the Lusaka Declaration and was one of the cosponsors of the U. N. General Assembly Resolution No. 2832 (XXVI) of 1st December, 1971, calling on all powers to maintain the Indian Ocean area as a zone of peace.

युद्ध विराम संकल्प पर राष्ट्र संघ में मतदान का प्रयोग

143. श्री लाल आडवाणी :

श्री जगदीश प्रसाद माथुर :

श्री दत्तोपन्त ठेंगड़ी :

श्री ना० कृ० शेजवलकर :

श्री प्रेम मनोहर :

डा० भाई महावीर :

श्री मान सिंह वर्मा :

श्री डाह्याभाई व० पटेल :

क्या विदेश मन्त्री यह बताने की कृपा करेंगे कि :

(क) भारत-पाक युद्ध-विराम प्रस्ताव पर संयुक्त राष्ट्र संघ में किन देशों ने भारत के पक्ष में और किन देशों ने भारत के विरोध में मतदान किया था और कौन-कौन से देश तटस्थ रहे थे;

(ख) आक्रामक पाकिस्तान को सक्रिय समर्थन किन-किन देशों ने दिया था और क्या उन देशों के प्रति भारत की विदेश नीति का पुनरीक्षण किया जा रहा है ; और

(ग) यदि हाँ, तो उसका व्यौरा क्या है ?

VOTE IN U. N. O. ON CEASEFIRE RESOLUTION

143. SHRI LAL K. ADVANI :
SHRI JAGDISH PRASAD MATHUR : SHRI D. THENGARI : SHRI N. K. SHEJWALKAR : SHRI PREM MANOHAR : DR. BHAI MAHAVIR : SHRI MAN SINGH VARMA : SHRI DAHYABHAI V. PATEL : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the names of the countries which cast their votes for or against India or abstained on the resolution seeking Indo-Pak ceasefire in the United Nations Organisation ;

•[] English translation.

(b) the names of the countries which gave active support to the aggressor Pakistan and whether India's foreign policy is being reviewed in regard to those countries; and

(c) if so, what are the details thereof.]

विदेश मन्त्रालय में उपमन्त्री (श्री सुरेन्द्र पाल सिंह) : (क) से (ग) भारत-पाक संघर्ष के दौरान युद्ध-विराम संबंधी जो प्रस्ताव महासभा ने पास किया था उसके पक्ष में 104 मत आए थे और विपक्ष में 11 ; 10 देशों ने मतदान नहीं किया था और 6 देशों ने मतदान में हिस्सा ही नहीं लिया था :

विपक्ष में : भारत, सोवियत समाजवादी गणतंत्र संघ, बायलोरशा एस० एस० आर०, चेकोस्लोवाकिया, क्यूबा, बल्गारिया, भूटान, हंगरी, पोलैंड, यूक्राइन एस एस आर और मंगोलिया ।

मतदान न करने वाले देश : अफगानिस्तान, चिली, डेनमार्क, फ्रांस, मलावी, नेपाल, ओमान, सेनेगल, सिंगापुर और यूनाइटेड किंगडम ।

मतदान में हिस्सा न लेने वाले देश : बर्मा, इक्वीटोरियल गिनी, लेसीथा, माल्दीव, गिनी और मारीशस ।

इस प्रस्ताव के पक्ष में भारी बहुमत वस्तुतः भारत विरोधी मत का प्रतीक नहीं हैं बल्कि अधिकांस सरकारों की इस मनोवृत्ति का सूचक है कि जब कहीं कोई लड़ाई छिड़ जाती है तो वे युद्ध-विराम और सैनिकों की वापसी के आम फारमूले को स्वीकार कर लेना चाहते हैं । बहरहाल, इसमें स्थिति के मूल कारण को अनदेखा किया गया था ।

21 दिसम्बर, 1971 के सुरक्षा परिषद के प्रस्ताव के संदर्भ में संयुक्त राष्ट्र महासभा के मतदान का महत्व कम हो गया है । इसके अतिरिक्त अंतर्राष्ट्रीय समुदाय विद्यमान यथार्थ को और माननीय स्वाधीनता और संयुक्त राष्ट्र चार्टर के सिद्धांतों की रक्षा में भारत ने जो कार्रवाई की है, उसे अधिकाधिक स्वीकार कर रहा है । इन परिस्थितियों में, उन देशों का नाम बताना मुनासिब नहीं होगा जिन्होंने पाकिस्तान को सक्रिय सहायता दी है । बहरहाल, भारत के लिए विशेष